the minimux ware for the expoulturl worter 2 ineritere the Weat Bethic coperimedt Is timi and they have done perftictly the right thing to take into account the minimum wages statutorily fixed for the agricuftural workers in the matter of caltualating the cost of production. I would alno suggeet that even at this sate stage the Goyernment of India should start a dialogue with the Agricultural Ministers of six jutegrowing States to find out the ways and means as to how the JCi operatiens can be further extended and the bencits can be given to the growers.
If has bean admitted by the hon. Minister that the Calcutta price is not simultapeously announced. Why? I have no time to explain in detail. One of the allegations against the Agricultural Prices Commission it, as has bana made by the PUC, that they deliberately do not announce the Calcutta price and the up-country price simultaneously. The object is to allow the middie-men, the tycoons and the barans to depress the price in the upcountry markets. This time also, the Government have not taken any lesson from it. The minimum prices for the up-country markets have been declared earlier. Only today, they have declared the minimum price in the Calcutta market. Why is this practice being indulged $r$ in? It is only to allow and barons and the tycoons to dampen the prices of raw jute in the upcountry markets. I think, the Government ehould take note of it. There should be simultaneous announcement of the Calcutta price as well as of the upcountry market prices.

Lastly, I would say hat the question of the minimum price of jute should be de novo, discussed and we should not rely on the recommendations of the APC alone. This is a very jimportant appect of the problem. Thamalore, inetaed of selying on the recommendations of the APC against whom I have made certain allegations opd the PUC has also made certain allegations, I would suggest that the very equetion of Anding the minitrum
statutory gripy of rame jutenhould be diecussed deriove and that it whould
 comperpitionns of the APC, It.should be lecided upon after consulting the jute erowers, the respective state unions and the industrialists alino. I Government, the concerned trade think, the hon. Minister would tatie note of it and see how for thio question sculd be solved with the patisfaction of all the interests concerned.
MR. CHAIRMAN: There ja Amendment No. I which was moved by Shri Vinayak Praspa Yadav. The is not here. Though in his speech, he said that he was not pressing for th. I have to put it to the vote of the House.

Now, I put the Amendment to the the vate of the House.

Amendment No. I was put and negatived.
MR. CHAIRMTN: Now, I put the main motion of Shri Chitta Basu to the vote of the House.

SHRI CRITTA BASU: I do nat like to take a vote on it. I want to withdraw it.

MR. CHAIRMAN: Is it the pleasure of the frouse to allow Shri Chitta Basu to withdraw the Motion?

SOME HON. MEMBERS: Yes.
The Motion was, by leave, withdrawn.

### 20.20 hrs

HALF-AN-HOUR DISCUSBION
Bungling in export of ready made GARMEETSS

ग०० लबनी भाराऊण पाहेय : (मंदसीx) समापति महोदय, सिले स्लिलाये क्ब्रों के निमियति में घसाबधानी के कारण, प्रशारुिक चस्तियों के कारण जिस प्रकाए से भारी चार होने की कीर संजग्याना हो करे है, क्या जानिच्याटा हो की रहा है, उस्ती लियी


Tro Wमी नारायक वाँच


 को उत्रे कारों परं बेषा है, उत के बारे में जल घ्रासम का घ्यान साकरित किस्या गया तो मानतीय मंबी महोदय मे वा क्वस्त किया चा कि हो इस के बा रे में जांख करोंत्रोर जो लोग वोर्षी पाये जायने उन को हैंवजस्हरं किंया जाएगा, उनके नाम काली दूषी
 है कि घव उन के बिलाफ कोई ठोस कर्टम नहीं उठ:ये गये । पविपु उन्हीं लंलोंकों, जिलका कि नाम कार्ली सृती में द्जज होना चादिये चा, उर्हें हो किर से ष्टा प्रतिफत कोटे की छूट का लाभ क्यों दिथा गया, वृनः क्यों कीटा विया गया ? जिन्हींते रेटी गुष्स निपमेंट की स्काम के समय निरिचत माल मेञने के घाषार पर कोटा मागा था, किन्दु उन्होंने मास नहीं भेजा, ऐसे डिफल्टर्स को गलत छूट दे कर लाभर्विन्त किया जा रहा हैं। मुले ऐसा लगता है कि हमाटे बीच में कहीं ब कहीं तुरि विब्यमान है जिसको कि निकालना भावश्यक हैं। यह् केषल साधर्ण प्रशासकीय बूटि नहीं है, भसाबघती चाला भामला ही नहीं है। इसने कई धाषकारी भरीक हैं। यह्ट एक ऐसा उदोग हैं जिसमें काफी सोग लगे हैं जो हैंडूय के काम करते है, या कुछ पाबरलूट पर मी काम करो वले है, उनकी मार्जविका इसदे जुक़ो हैई
 बल रहा है, चिनकी जीfिका, घरवन्योषण इस से चलता है। इस उदोग के जरिए हमें
习्राष्त हुमा है, माज हम उस विदेखी बाजार को मी \&ंतर घीरे बोते जा रहे हैं।

मै ज्रापका हयाग बो-चीज कित पूर्ण ही प्राजित इकोलोमिक टहस स्र प्रकाकित समाषार की कोर किलाबा चाहता हैं जिए में इस समाषार को सहीबतया क्या है

Whe dieget matindimatitration in the Textibe Thrport Promotion Comp: cll's export quota distribution scheme may deprive India of buciness worth over Rs, 50 crores during the current year and expose the trade to the posmibility of lowing the American market in a big way."
इसी समायारं में चागे चल कर उन्हुंते किस्टर लेरी के रेफर्ंस से कार्ट है
"He said that the total quota for mén's shirts from handioom and powerloam sectors tosether was 9,19,315 dozens for the current year. But Indian exporters had despatched only 4.20 lakhs dozens by August 10. They would not be able to finish their quota before the end of December."
"He said that Indian authorities had misstamped"....

कै जाते चल कर बता अंगा कि किस प्रकार मिसस्टाम्प्र किया है। लेकिम सारे मामले बहुत गंभीर है, मैं उदाएर देना चाूंगा-
"....'misstamped' about 14 milllion square; yards of garments (about 7 million pieces) as powerloom although, in fact, the pieces were made from handloom cloth. India's quota in powerloom for U.S. markets, therefore, got exhausted soon. There was apparently no remedy to correct the attumtion arising out of this mistake."

मैं माननीय बंती महोष्य का घ्वान इस भोर मी पाकाषत करना चाहता हों को कि किषायतां के बारे में है, घापने मेरे ही
 बात कही पी-
"A number of complaints has been recetved regarding irregularities commiltted by some exporters."

The current quota year atertad from 1-1-78. The names of the ax-

 atatamems sttached."

 चाहता हैं बो उन्हांने पूतर सबन में दिया षा
 करले चल्लों के विलाक कार्यनाही कर रे है, उलको बलकलिस्ट करोे बा रहे हैं।
 तक इस बारे में fिधियत कार्य बत्ही चहीं
 $\varepsilon$ गन में लारा बाहता हूं 1 ऐसे बोटालों के बारे से कई घन्य प्रक्न पूछे लये से भोर
 शी एल० एल० कपू: के व्रश्न का उत्रर fिया चम-से उसबृज कर रहा हुं-
"No, Sir.
'Because of wrong stamping of some handmade apparel as millmade, certain difficulties had been created. Government have taken up the matter with the U.S. authorities, and a solution is being worked out."
मैं मंत्रो महोषय को निबेबन करना चाहता हूं कि जिस प्रकार एस मा मले में घोटाला हो रहा है, गढ़नप़ी हो रही है, उसको तरफ
 ब्यंनक जंसा कि पहले मूं कह पेका हूं कि एज सारे काम में पांश सात लाब्ब से ऊपर लोग लगे हुर हैं। हु आरों एनसपोर्टें की हैं बसे केषल किल्ली में ही गो एक्योटर हैं उनकी संब्या बो हआए के उपए है हैर दूरे होग में तीक हुार एक्सगेटेर हैं। हनमें कुछ ऐ ेते हित्हींगे किसी प्रकार से गलत उंग से या घोषा दे कर किर से कोटा प्राप्त
 की त्री उन्हीं छुछ लोलों के कारण हू जो भाषिट्ट लूष करती का रहे हैं, उसजी त्रक मी जवका घ्याग जाणा कािए । रेगे






 न्र्रुत्ट स्तीम हैं जिस के पन्त्रात की माप
 हस तरह से मिली जुली हु हैं कि एक ही प्रादमी इल तीवंँ स्रीज्ब से फायधा सें लेता है। होना यह कानिए कि किसत" एक एकोम के तहात के व्यक्ति ही कायका
 तीसरी स्कीम के तहात तिसरा। के प्राप्यका करता हूं कि इस पर पाप दूर्मी क्षार करें कि क्या इन तीनों के स्वान पर एक, स्रकम लाई जा संकती है ताकि समी सोग़ हस女े लाभवि्वित हों सके। पन्यया क्या होता? इस बारे मे कपर कह काका हूं। कुछ एक्ष पोर्टर्स के गलत कामों की जां भी हो रही हैं। एक एपेरेल काउंसिल बनाई है जिस को मैं स्वर्भू कांड्डंसिल कहता हूं। इस में वही लोग
 कमेटी में इसरिए भा कहता हों कि ज्सें
 लोगें को उस में बिठा दिया गया है जो . वे लात्ता से कम का एक्तपाटं करजे बाले नहीं है । बे उस कमेटी के सबस्य नहीं बल सकते हैं जो दो लाब से कम का एक्धपांटं करते हैं। कांउांतल छले कहते हैं बे बोट करना आनते हैं। मूके बहुत भाएँर्य है। मैं कहना बाहता हू कि इस तरह की कार्उसिल बना करंक छोटे एक्तपपंर्टर्म को रोकना चाहीत हैं । हर्त कांगीसल का किस प्रकार से बठन किपा गया है उसये साफ मासूय पनका है कि जो बढ़े एक्सषोट्टें बाहर माल मेखत़ हैं उनका ही एकाषिकार हस पर ह्पापित हहने ऐेना चाहते है।










 बर्टिकिक्ट स्रास्त किखा गया है। एक ही
 किता है। इस सारे आपमके मे कोज अविकारी
 चदएँ कार्येबही करते उन लोगों को रोकग है
 सुणा मी प्राप़को पता स्ताजा कानिए।
 कौंटसं ने एक प्रकार से उन्होंनि एबान किया कि पाइये, खुले त्राजाए में हम धावका कोटा सेना सादते है। इलोनोमिक टाइएव है $31-3-78$ के यंक में निक्रला है :

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"A flourishing blackmarket in expert quotas has aprung up in the garments trade, Quota halders are charging a premium of Rs, 10,000 to Rs. 15,000 for a quota of 10,000 pleces. This usly situation has arien because some 20 to 25 exporters have managed to corner most of the export quotas meant for the Janu-aty-June half year while most of the menuine exporters are burdened with ready to shlp garments without any export quotas.

Many exporters are advertising In daily papers seeking quotas. Under the Import-Export Control Act of 4947 and the Export Control Order of 1977, a funpta once allotted cannot be transferred or sold."
But they are advertised.




 को बहरे कर दिया । एस लीर्मों किताक







 निन्दों ल क्त काम किया है, सल्स बंत के कोटा उडले फा अयक्म किया है ? ज्या यही तो नहीं हैं चिन्दों रेंी वुउस कितमें पर कोटे प्राप्त किये इ मास कहीं क्षेजा बा 1 या जिन्होने रेंी गुउस किपमेंट का दु छपषोग किया उन्हीं में से कुख लोगों को को कर यापमे कोष्न कमेटी Шना दी है ? बमा बही सोल तो नहीं हैं किन्हांने कोटा सरेंचर किया
 बो चोकी पहीं बे सीर को हखतां हर से जाँच कर सकते से उससे घ्रापका पह बांख करषानी चाहिए बी। मैं आनना गहता हकिकिस प्रकार की जाँच माप करषा वहे है ? एक वत्त मीर है कछ ऐता भी तुवने में घाया है मीर समाषार भी छपे हुए हैं कि टमसटाइल लोबी हतनी सबस है कि हैलूम या पापरलूम कहर जा कर के मपना बाजार न बना पाये इसका बताबर प्रयास किया जाता है, जार ती टैक्सटाहल गारमेंट बाहर
 के नी़ीं है सिल मिल के कपसे है लेकित उनक्तो हैंल्यूम या पाबरलूू के करपदे के भाम से मैजते है जो कि नहीं भेजना काएिए। हुस क्रा



 3 mer
 काएप 差和 एक संस्थम को कम महलन दे कर
 करें या उनके जारए निर्यांत हों। पाष्यक्यकता इस बात्त की है कि उन चापने हैंडूूम के लिए प्रोमोफल कांडसिल बका रती हो वो वही संल्याएं यह सतरा काम करे 1 है च्राप्रासन चाहूंगा हैंखूू प्रोमोसन काउन्मिल की वह्ट चसिकार दिया जाना चाहिए，वह इसके बारें में वैधांनक रप से सरक्नत हो मोर एं से नियम बनें तारिक वह हैंबलूर प्रीमीयन के लिए प्रभाषी काम कर सके। बतनानें में जी मापने कपड़ा हैं－ लूम के लिए मिर्वfर्त कर रस है वह 60 ： 40 हैं। यदनी 60 परसेंट हैंलूम का हैं मोर 40 परसेंट दूसरा कमड़ा है। में चालता हं fित जणर पाप हैंजलूम को प्रोस्साहित करना चाही हैं तो दो विहाई भाग हैंडूम के मन्दर लाईयें ताकि छोटे छोटें छुगकर लोग，
 बोल उसको हिम सांध सीसे रीटी रोंजी
 एक का बाजार लिया है या हमें आतमझ समर पास्ट्रेसिया के माकिट fिस 位ह हैं उन पर हम तेगीं तो का जायें कल्यया जिएँ प्रकार



 भेज रहे हैं उससे छ्या उपोण का व्विति पहुंचेगी घौर लाबों लोंगों में निटराा पैषा होगी，काष नियन्त हे पू०एस०ए० के fिए।

 होती दै। किस माल पर किस प्रकार कीं सौंल

 के राउन्ड कीस सगा रहें है पौर जितना



बना हुपा यांस वाहर एक्सचेगै किया जा


 जो पी मरिकारी इसके लिए केषी पाले ज़ये
 दिचिक नहीं करेंगे। यह् बांत चूकि कन्द्रहिं－ टेटिब क्मेटी में कहीं है है हैस में उसको यहुँ नहीं कहमा चाहता，ोेति
 किया था कि उनके बारे में क्यर्यक्ती करेंते， में चाूरूग मंदी जी इस मामले को कम्किर्ता सें लें। भल्यया जिस क्रकार सें इंजीनियोगयें गुउस का दमर्यात षटटरहा है उसी प्रकार के
 f．उसका नियौति हम काफी बड़ां संकती हैं सगर सही तोर पर काम किस्य जाए । छमने

 250 करोश र० का टार्े है । सेकिज पणए हल इस





 सैकता हैं। इसरिए＇इस मामले कों बाप

 चलतीं रहे मीरें छोंटे ब्यापाती जो एकसमॉँ


 कीं संह गकठ से कोटासा बस रहा है उनले
 क्रमेठी है उसके बारे में पाप पालयस्ता करें





## [8.0 लष्मी नारायण पांख]

कि बे हारे माभले फी दूरी खाष करेंेे, कोषी
 के लिए खर सम्मघ उदार सहायता करेंगे।

THE MINNSTVER OF COMMERCE AND CIVIL SUPPLIES AND COOFERATION (SHRI MOHAN DHARIA): Mr. Chairman, Sir, it is a very important matter and I do share the anxiety of the hon'ble Member. Sir, the Textile Export Promotion Council used to look after both the fabrics and ready-made garments export. When it was complained that due justice is not being rendered to those who mainly export ready-made garments, Government took the decision and accordingly formed a different council for the garment manufacturers. We would very much like to have given this authority to the new council but as it has been very recently set-up, Government had to take the decision that for the current year the Textile Export Promotion Council should look after these exports. It is true that Textile Export Promotion Council has failed in its duty in the matter of stamping where wrong stamping was done. It has happened because of some mis-interpretation. As the House is aware United States of America have done away with any restrictions on the imports of handloom products including handloom sarments. But so far as sensitive varieties are concerned, namely, ahirts, ladies' blouses, skirts and all that, for them they have said that there will be a level for consultations. No sooner we export both-elther the mill-made or the handloom products and if they reach certain number then naturally consultations have to be held. That level has been fixed according to the understanding between the Governments. It was because of that understanding it was felt that all these articles-whether mill made or handloom-should have one stamp. Because of this misinterpretation, the stamping was done. I must say it was wrong.

Again it has been brought to the notice of the House about those who have cornered the quota. As I have already said, this came to our notice in the month of March and we immediately started an enquiry. I was not satiafled with it. Therefore, I asked the then Commerce Secretary, Mr. Thapar, to go to Bombay to enquire into the matter. After the enquiry of Mr. Thapar certain immediate decisions were taken so that the quotas which were secured atter great effort were utilised. As the House is aware, our quotas last year were virtually terminated at a perticular level and, therefore, I persuaded both the Government of USA and also BHCC countries not to have such unilateral restrictions against India as it will do a great harm-this being a labour-oriented industry. And it in because of our efforts that we secured better quotas as against earlier one. We had the new agreement on 1st January, 1978. The agreement which EKEC countries is for four years and agreement with USA is for five years. So far as agreement with EEFC countries is concerned, it can be extended by one year. Since we have been able to secure better quotas and if they are not utilised then in that case all our efforts would go waste. So, immediately we took oertain decisions. Those who have not fuldiled the quotas cornered by them-of course, we have given them some latitude tor difficulty. In whipping and transport. There may not be adequate space avallable in the ship or there is some other difficulty. So, naturally some margin had to be given. It is not to show any favour that we did it. But there it can be practical problems so that we should not be that very harah. Immediately, we also akked them to take action against those who have taken undue advantage of this whole pattern of exports. Here again, Sir, it is brue that it is a bit complicated process. Oirs country is interested in having better unit-value. So, maturally, those who could secure orders for bet-
 certals pelcolty. is varies from ttem to Itam. I need not go into these detaile but I am prepared to give all the information to the hon. Member.

Than, ecoondly, there are some who secured tirm contracts. It has also great relevaitice. Inistead of bapking upon somewhere elee, if they could secure firm contracts, that win be taken into account. We are also very much interested in the handloom products. Here ayain, we have to take certain care for adoquate representation of handloom products. It is on this account that quota policy became a bit complicated no doubt. But, the House will please bear with me on this. We have exported handloom products. Again we would very much like to export in the interest of better foreign oxchange and also to pay better wages to our workers here and therefore we chould have better unit-value. That ta the reason why this deciaion is takicen and this sort of procedure has been adopted.
Here the question is: How it could be simplified? That is also being thought about. As the hon. Member rightly augestod, we have to soe how the proondure eould be simplised. But in case we gay firm comen, frat served' then, in that cane, we may lose the unit-value and there we will. suffer. Eeades Wive abill have to take care of the handlooms also. So, some complication will be there. We have to give prifority to our handloom products and wo have to secure better unit-value. Bearing this in mind, we have to take care to see how we can take care of the whole quota that is secured. Now, the House will be happy to know that we have secured higher utilisation for ready-made carments.

By and large, both in respect of wirc countries and America, so far as the ready-made farments and particularly the sensitive varietien are concerned, not only we exhausted quotas for many cafogories, but we

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have to take some quota in latter part of the year and ascist them to futhi the demand: Where have we surfered? We have suffered not in the ready-made carments or particuliarly sensitive varieties. So tar as the other varieties are concerned there is a provision in EFEC agreement whereby a portion of quotas for sóme varieties could be transferred to others. One month earlier we have taken up the matter with the Governments concerned to allow us to transfer this variety which we could not export for lack of demand and that we should be allowed to export such articles for which there is a domand.

I am sure that in view of the spirit of the agreement the EEC will accept this proposal. Our officers are trying their best so that this sort of transfer of quotas of the ready-made garments could be adopted. So, there should be no problem.

But the real problem is with regard to the textiles fabric. Here we have suffered. I must take the House into confidence and say that it has happened because we are not that very competitive. Take countries like Korea, Hong Kong etc. There one man ort women,-one worker,-operates more automatic looms than as we have in this country. And where one worker operates more 100 ms , you can just imagine how much competitive they are! And therefore, it is here that we have suffered.
How best can we make our country more competitive in a problem in itself. For that we shall have to go into various aspects. It is very diflcult to deal with this at this hour. We are trying our best to see whether we can export our handloom products and handloom textilen. That also we are trying. Not that this matter in done only at the official level; but even I have taken it up myselt with the Ministers concerned. Ard even so far as the wrong stampling if concerned, I have diacussed thila with our Ambassador in Amertica I hiave

## [Shaty Mohan Dharia]

written to Madam Erepps, the Secretary of State for Commerce of Amertica and also Mr. Fiobert Rauss, the Adviser to the President, who is also of Ministerial rank; and we are conaidering all the relevant aspects, how it could be done. We are trying to see how we can export handioom articles and handloom products according to our desire. How it could be further simplified is also being thought of so that we may secure better quota from these countries in future.
One more point about the Enquiry Committee. It is really a matter of great concern for us. On the basis of our suggestion, it is true that they have constituted a committee for that enquiry. Until and unless that enquiry is complete, we cannot penalise anybody; it would be wrong. Till that time, we have allowed these parties to export. We could have stopped them, but we would have suffered both ways; we would have been deprived of, taking advantage of. secouring those markets and simultaneourly, there would be problem of unemployment immediately here. Unless that enquiry is complete and prima facie charge is thera, it would be wreng to punish anybody. Theresore, we have not. But I have made It very clear to all Export Promotion Councill that so far allocation of quote is concerned, if anybody, right from the Chairman to any Member, is interested himself in the quota, he should not be in that kind of Committee. This is because, 隹踶e are the Itxport Promotion Councils, where all the exporters themselves are involved. These are not the State or the Government bodies; Government does subsidise these to some extent, but these are the bodies of the textile or other exporters. Although these are their own bodies, but we have takan care, as far the allocation of quotas is concerned, that the interested persons should not be involved. That care is now taken.
So tar the Inquiry Committee is concerned, it is very much true that
 sfits of the Chalrman utiz albent whio are efther interested in that queta.
 डिक ल्टर्स हैं उन के बिसाफ तो कायं बहा होनी चादिस । जापने उन्नो बित्राक क्या कार्यबही की है ।

SHRI MOHAN DEAREIA: I am not defending anybody. Till the enquiry is completed, I am not goding into that. But as I said, I have not taken action to stop the export, because that would have adversely affected us.

When it was brought to my notice that this Committee cennot enquire into the matter in a fair way, I have already instructed my offeers that we cannot accept this enquiry and that there should be an absolutely impartial enquiry committee which should go into it and I have already assured the House earifer that we shall see that proper action is taken. Those who have tried to cheat the Government and taken any undue advantage, we ohall see, that they are not only de-registered, but they will have no plice an ani export house or an exporting everapany.
 समापक्ति मही़द्य, मानुँौय मंत्री की ने की सर्षा उठी क्र का जबता दिया 1 मे बी तीन
 क्स मौर सिले किलिए कपड़ें अधिक भाषा
 लोगों को राहत देने का क्या कोई प्रोणनम जाप ने बताय ? यवि बनाया हैंतु यह क्या है ?

कूषरे, वद्व जो क्राप मे लादक्षेंस क्ने की सीमा दों लाख री है क्या चसे बहा कर कर
 लोम की मपने क्रपदे तीधे भेज सक विस से उन्हें रोजाणार लिस संक ? इस के लिले क्या भाष की कोई ऐसी योजना है ?



 रहा है इसे रोको के fिंट फलक में कीन से कषम उकए हैं।


 की मंडी में हम से कोई स्यन खलाया है ? यदि बनाया है तो लगभग कितने करोड़ माल हु बाहरं भेज सकते हैं।

जिन सोतों को जाइसेल किला है वे
 वे किणईिमे हैं। ऊंटे छोटे लोगों से दिलेसिलाए कपदे़े ते कर भपने नांम पर उसे षेज़े है, बह़े बरे कारखामी की भोहर उस पर बगाते हैं पोर उस का परिधकीए लाम स्वयं लेते हैं, उन के पल्ले पह सम पड़ला नहीं है। तो सोसाघटियें को भोर छोटे छोटी सौनाम को पाप इस से आार्यरिी दें, इस प्रकार की व्यवस्था करें।

जिन लोगों के बिलाफ भारोप थे, जिन्होंने लाइसेस का दुरपयोग किया है, उस की जांच की बात प्रापने कही प्रोर कहा कि जब तक शिजल्ट सामने नहीं घाता है तब तक हम कुछ कर्ने के लिए तैयाए नहीं हैं। मैं इतना जानना का हता हू कि जब तक जांच पूरी नहीं होती तब तक उन के माल को भाष भपने मार्फत भेजें, उन के मार्फल न भेजें क्या ऐसी ख्यकस्पा घाप करेंग ? जो दोषी हैं उनको प्राप काली सूच्ची में रखें। कितने ही लोग इस दे मे में हैं जो सिले सिलाये कपड़ों का निर्यांत करते हैं तो क्या वह सर्य है कि हैंड्लूम का बना माल पर्याप्त मान्ता में मिलता नहीं है इसरिए मिल पौर पावरलूम का बनाया हुमा माल भेजले हैं परन्तु उस पर मोट्र हैंग्लूम की लगाते है? हस प्रकार की घटनायें हु है तो क्या धाप इसके लिए छंम्वायरी करेंगे थोर धरिक माना में हैंखूम पौर

पाबरणुम का कपढ़ा बहहरे मेंता जां। दके


हस भबत्रर का बाष उठतें है . मे एक बात का उल्लेंब मौर करना चाहता हूं कि स देश से बहुत बड़ी मात्रा में नाना प्रकार की सुन्दर निकियां बाहर भेज्ञी जाती है विदेशों में लेकिन उनमें से बहुतेरी रास्तो में ही पर जस्ती है क्ययंकि उनके ज्ञाते कीने की ठीक व्यक्स्यका नहीं होती हैं तो क्या इस थोर मी भाप कोई फ़दम उठ:यूंगे ? जिन लोगों को घपने मनोरेंखन के लिए चिक़ियां चहिएं बहां पर वह चिड़िया का भानी सहन नहीं कर पाती हैं भोर बहां जाकए मर जाती हैं। पेसी मी. छटनायें हई हैं कि लाब्रो की संख्या में चिक्षियां भेजी गरह" जिनमें घाषी सस्ते में दी पर्र गु पोर वहां पर उन बोलों चे लेने से द्नलकार कर दिथा, माल
 पर गर्द, उचका कोर्य थी उपयोग नहीं हम्ब । तो इसका भी घापको ध्रान रखना चाहिए।

इसके साष ही मैं एक निवेदने करना चाहता हूं कि जब तक यह हाउस चले तब तक उस तरफ के लोग भी यहां पर बेठा करें, बाहर न जाया करें।

भी मोहन धारिका : सभार्पत 'जी, जो सबाल उठाया गया है उसमें कोई दो चाय नहीं हो सकती हैं। यह सवाल पहले था कि दो लाख से ज्यादा जो एवसर्वोटं करतेत हैं वही मम्बरं रहें लेकिन कम से कम एक्सपरेटं भी जो करते हैं वह भी मम्बरं रह रुकते हैं, ऐसा इन्तजाम हमने कर लिया है। जिस वक्त भापने पहले बताया था उसी बबत हमने उनको ोल दिया था श्रींः यह दुछुहती उन्होंने भ्रपने संविधान में कर दी है ।

दूस्तरी बात धापने कही कि हैंडलूम के लिए ज्यादा से ज्यादा कोशिश्र करें घौर एस के लिए हम कुछ करे रहे हैं या नहीं तो हैंउलूम का प्रोडकशान बढ़ाने के लिए जो कषष्पम

## [यी गोएन धारिए]

 है। एक्सपोर्ट के लिए की छुनके पूरा जोर लयाया है। कमी दो खिन पह्रेे यहां पर भास्ट्रे-
 मैंते उनाे कहा कि हमार जों हैंलूम के प्रोउपहस है उन पर कोई प्रतिवंध भरां होना
 ले पर्वरिएन्टक्ध है मोर मक्षे खुपी है कि जहलंन्ति कहा कि यहां हो जाने के बाद ते तुर्त



 उफ रंपायरी चालू है तब तक उनमी त्रफ से एक्तपरीट नहां होने बेता कहिए बरिक ग्यंमेंट एर्रेंी के माध्पन से उसको करना

 होना गािए । धमी को हारा एक्तवेटे चलबत है उसका बो कमिटमेट है उसपर कोई



 मोका महीं किलना कािए-यद्यद तों आापफी भावना है उसकी मे कर करता हूं।

धापने पूछ्छा है कि रसमे कितना एषसपोटं होतां है तो लवजम 6 सो करोे का एक्टीरेट टवसटाइल कोर चामैटस को मिला कर होता है ध्रोर इसको बमाने की हम कोसिय कर रहे莫 1

जो विडियों की बात कही गई तो इसका एससमोटे केषरकुली होना चादिए। ऐसा न हो कि चह बीच में ही समाप्त हो जायें। इसके fिए हम जहर क्याल सन्ने।

MR. CHALRMAN: The House now stands adjourned till tomorrow.
20.56 hers.

The Lok Sabla then adjoumed till Elemen of the Clock on Tuesday, Ampust 29, 1978/Bhadra 7, 1800 (Saka).

